

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA– HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 24.01.2024, After Court -I Hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO</b>	<b>IA (IBC)/182/2024 in CP(IB) No.516/9/HDB/2019</b>
<b>NAME OF THE COMPANY</b>	<b>Nexus Well-Hope Agri Tech International Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Gauri Agrotech Products Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Nexus Well-Hope Agri Tech International Ltd</b>
<b>UNDER SECTION</b>	<b>9 of IBC</b>

**ORDER**

**IA (IBC)/182/2024**

**Present:** Ld. Counsel Mr. M. Rama Rao for the Applicant.

This is an application filed by the Resolution Professional for withdrawal of CIRP ordered against the Corporate Debtor, contending, inter-alia, the dues of the lenders vide a joint settlement agreement dated 09.11.2023, a photocopy of which has been filed as Annexure -2.

It is submitted by the Ld. Counsel for the Resolution Professional that the CoC with the requisite percentage of voting had resolved to seek withdrawal of the CIRP against the Corporate Debtor. Form FA also has been filed by the applicant. Therefore, under the circumstances, prayer to withdraw the CIRP ordered on 09.09.2022 against the Respondent in CP (IB)No.516/9/HDB/2019 is hereby allowed.

Consequently, the moratorium ordered against the Corporate Debtor stands withdrawn forthwith and the Corporate Debtor henceforth is at liberty to function on its own. With these observations, IA (IBC)/182/2024 is disposed of. No costs.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**